

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER
ITA.No.4303/Del./2019
Assessment Year 2012-2013

M/s. Jupiter Healthcare Co. F-11, Naveen Shahadra, New Delhi – 110 032. PAN AADFJ7824Q	vs.	The ACIT, Circle-56(1), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Ms. Gunjan Jain, C.A.
For Revenue :	Shri R.K. Gupta, Sr. D.R.

Date of Hearing :	20.08.2020
Date of Pronouncement :	20.08.2020

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-19, New Delhi, Dated 11.03.2019, for the A.Y. 2012-2013.

2. We have heard the Learned Representatives of both the parties through video conferencing.

3. Learned Counsel for the Assessee, at the outset submitted that assessee has opted for VIVAD SE VISHWAS Scheme and filed Form Nos. 1 and 2. Learned Counsel for the Assessee, therefore, submitted that assessee may be permitted to withdraw the present appeal, subject to issue of Form No.3.

4. In view of the above statement made by Counsel for Assessee, assessee is permitted to withdraw the appeal, subject to issue of Form No.3. In view of the above, appeal of assessee stands disposed of, in terms indicated above.

5. In the result, appeal of Assessee disposed of.

Order pronounced in the open Court.

(B.R.R. KUMAR)
ACCOUNTANT MEMBER

(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 20th August, 2020

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.